

(d) whether Scheduled Tribes beneficiaries do not get any benefit directly or indirectly from regional development schemes ?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : (a) and (b). Funds earmarked under Tribal Sub-Plan and Special Component Plan by the State Governments and Union Territory Administration are meant for schemes for development of Scheduled Tribes and Scheduled Castes respectively. These funds are channelised through the sectoral departments and field agencies.

(c) States in general do not experience any difficulty in utilising the funds since schemes under TSP and SCP also include infrastructural development.

(d) Those of the regional development schemes which are included in Tribal Sub-Plan benefit the Scheduled Tribes.

[English]

Environmental clearance of various projects in Maharashtra

5115. SHRI HUSSAIN DALWAI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether many sanctioned projects in Maharashtra are held up on account of non-clearance from environmental point of view;

(b) whether the State Government has to give land for forestry equivalent to the land likely to be diverted from forest land; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) 33 projects in Maharashtra are pending for clearance from the environmental point of view.

(b) and (c). If under the provisions of the Forest (Conservation) Act, 1980 forest land is permitted by the Government of India to be diverted to non-forest use compensatory afforestation is stipulated on equivalent non-forest land. However, where non-forest lands are not available, compensatory plantations are allowed to be raised over degraded forest lands, twice in extent to the area being diverted. Non availability of non-forest land for compensatory plantation is accepted by the Government of India only on a certificate to that effect from the Chief Secretary of the concerned State Government or Union Territory Administration.

Custom duty on import of drug intermediates

5116. SHRI JANAK RAJ GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether the raw material (drug intermediates) if imported attract a higher rate of custom duty as compared to the finished drug itself; and

(b) if so, the steps taken to bring about a uniform rate of custom duty on all drug intermediates instead of offering concession to a selected few ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Drugs generally carry an effective basic customs duty of 60 per cent ad valorem and drug intermediates 70 per cent ad valorem. Auxiliary duty at the rate of 40 per cent ad valorem and additional (countervailing) duty equal to central excise duty are leviable in addition. Concessional rates of customs duty have been fixed, in consultation with the Department of Chemicals and Petrochemicals, only for such drug intermediates which are predominantly used in the manufacture of drugs and which generally have no indigenous angle.

Industrial Pollution

5117. SHRI HARIHAR SOREN ; Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number of Industries identified by State Pollution Control Board as pollution causing units as on 31st December, 1985;

(b) the extent of pollution and measures taken by those industries since then;

(c) how many industries out of them have been declared pollution free after taking pollution control measures; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) to (d). The figures as on 31st December, 1985, are not available. However, according to a survey conducted by the Central and State Pollution Control Boards till December, 1984, out of 4054 polluting industrial units (major and medium), 2076 units installed necessary effluent treatment facilities. These include primary, secondary and tertiary treatment depending on characteristics of pollutants and standards prescribed by the State Pollution Control Boards. The industries which have installed such facilities include fertilizers, pharmaceuticals, pulp and paper, chloralkali, and man-made fibre.

Management of sick units by financial institutions and banks

5118 SHRI AJOY BISWAS : Will the Minister of FINANCE be pleased to state :

(a) whether according to the guidelines the financial institutions and banks are required to assume management responsibility of an unit when they are confident of restoring it to health in case of growing sickness; and

(b) if so, the number of cases, till date in which the financial institutions and Banks have taken up the management responsibility of the sick units during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Banks and financial institutions do not normally assume direct management responsibilities of their assisted units and no guidelines

have been issued in this behalf. In cases, where management deficiency is found to be the main cause of sickness, the institutions/banks take steps to bring about a change in the management by restructuring of boards, induction of professionals and appointment of whole-time nominees.

Rehabilitation of sick industrial units

5119. SHRI SUBHASH YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether a special meeting of the newly constituted Board for Industrial and Financial Reconstruction was convened in Bombay during the second week of February, 1987 to chalk out rehabilitation packages for sick units of the country;

(b) whether the meeting has called up on Government for the rehabilitation of sick industrial units and to accord the highest priority to it; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Government and RBI have been emphasising on banks and financial institutions for taking effective action for the rehabilitation of potentially viable sick units by preparation of suitable rehabilitation packages. Government have also set up a Board for Industrial and Financial Reconstruction (BIFR) in terms of the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. No formal meeting of the BIFR was held in Bombay in the second week of February, 1987. However, the Chairman of the Board held discussions with officers of the RBI, financial institutions and banks with regard to modalities of operation of the Sick Industrial Companies (Special Provisions) Act, 1985. The BIFR would be taking decisions in terms of this Act, on the merits of each case, after it becomes operational.

Implementation of integrated tribal development project

5120. SHRIMATI D. K. BHANDARI : Will the Minister of WELFARE be pleased to state :